

**LIBRARY**

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, CALCUTTA BENCH, CALCUTTA

O.A. NO. 350/ 10 17 OF 2017

In the matter of :

Raj Kumar Das, aged about 52 years,

son of Late Durga Pada Das, working

to the post of Electrician, Group "C" in the

6E Sub Division KCED-IV, CPWD, Kolkata in the

Office of the Executive Engineer (E1), CPWD,

Nizam Palace, Kolkata, residing at P-19,

Southern Avenue, Block No. 6, Flat No. 88,

Kolkata - 700029.

..... Applicant

- Versus -

1. Union of India through the Secretary, Govt.

of India, Ministry of Urban Development and

Employment, Nirman Bhawan, New Delhi, Pin -

110108.

2. The Director General, CPWD, A-Wing, Room

No. 101, Nirman Bhawan, New Delhi - 110108.

*[Signature]*

3. The Chief Engineer, EZ - III, CPWD, 1<sup>st</sup> MSO  
Building, 6<sup>th</sup> floor, Nizam Palace, 234/4, A.J.C.  
Bose Road, Kolkata - 20.

4. The Additional Director General, ER - I,  
CPWD, 1<sup>st</sup> MSO Building, 6<sup>th</sup> floor, Nizam  
234/4, A.J.C. Bose Road, Kolkata - 20.

5. The Executive Engineer, CPWD, KCED IV,  
1<sup>st</sup> MSO Building, 2<sup>nd</sup> floor, Nizam Palace,  
234/4, A.J.C. Bose Road, Calcutta - 700020.

..... Respondents.

W.A.

No. O.A. 350/01017/2017

Date of order: 27.10.2017

Present: Hon'ble Mr. A.K. Pattnaik, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

For the Applicant : Mr. P.C. Das, Counsel  
Ms. T. Maity, Counsel

For the Respondents : Mr. S. Banerjee, Counsel

**O R D E R (Oral)**

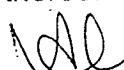
**A.K. Pattnaik, Judicial Member:**

Heard Mr. P.C. Das leading Ms. T. Maity, Ld. Counsel for the applicant and Mr. S. Banerjee, Ld. Counsel for the official respondents.

2. After hearing in extenso, we find that an exhaustive representation has been addressed to the Executive Engineer (Elect.) by the applicant on 7.7.2017. Therefore, we modify the order of the Single Bench dated 20.7.2017 and if any notice have been issued it is recalled and respondent No. 5 is directed to consider the representation dated 7.7.2017 taking into consideration all the points put forward in the representation.

6. Therefore, we dispose of this O.A. by directing the respondent No. 5 that, if any, such representation as claimed by the applicant has been preferred on 7.7.2017 and the same is still pending consideration, then the same may be considered and disposed of within a period of four weeks from the date of receipt of this order.

7. Though we have not entered into the merits of the case still then we hope and trust that after such consideration if the applicant's grievance is found to be genuine then expeditious steps may be taken by the concerned respondent No. 5 within a further period of 4 weeks from the date of such consideration to extend the benefits to the applicant. However, if in the meantime the said representation stated to have been preferred on 7.7.2017 has already been disposed of then the result thereof be

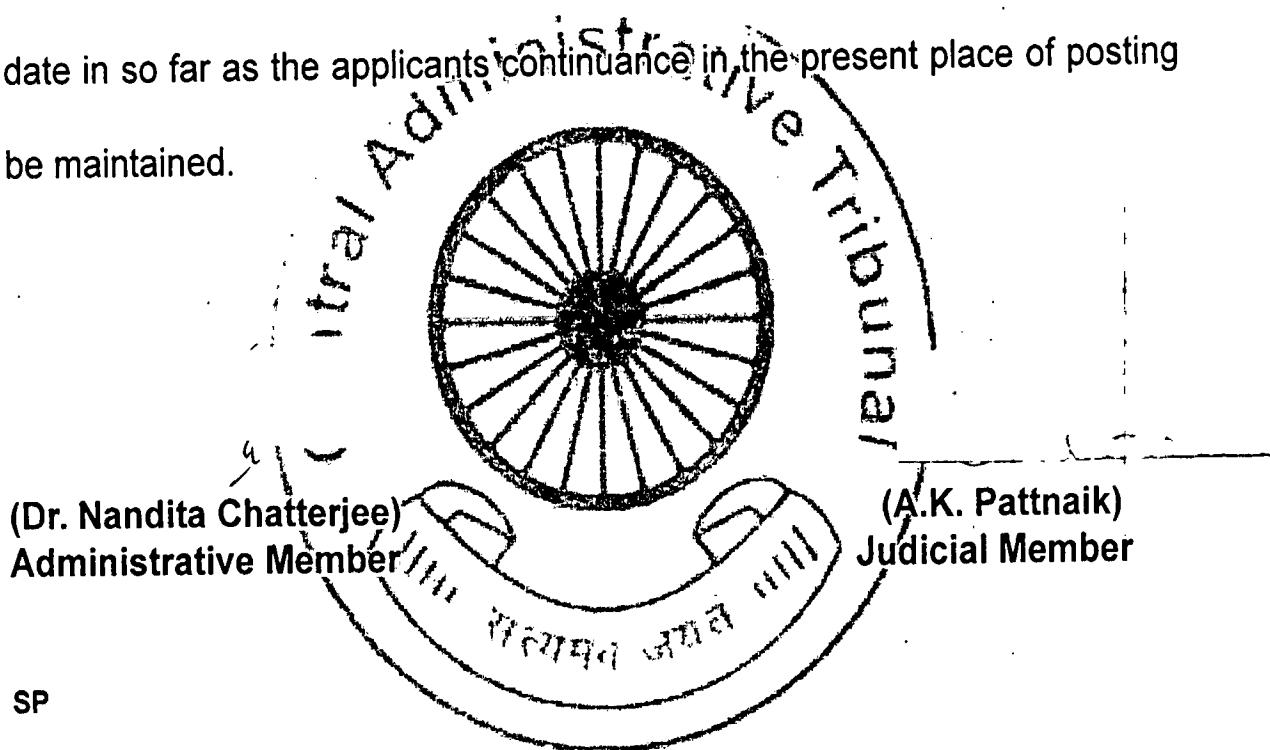


communicated to the applicant within a period of 2 weeks from the date of receipt of a copy of this order.

8. With the aforesaid observation and direction, the O.A. is disposed of.

9. As prayed for by Mr. Das, Ld. Counsel a copy of this order along with paper book be transmitted to the respondent No. 5 by speed post for which Mr. Das undertakes to deposit necessary cost in the Registry by the next week.

10. Though we have not entered into the merits of the matter still then while the representation is considered and disposed of status quo as on date in so far as the applicants continuance in the present place of posting be maintained.



(Dr. Nandita Chatterjee)  
Administrative Member

(A.K. Patnaik)  
Judicial Member

SP